

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 43(ND)/2016  
CA NO.



CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 02.03.2017

NAME OF THE COMPANY: Central Bank of India  
Vs  
Surya Pharmaceuticals Ltd.  
SECTION OF THE COMPANIES ACT: 237(b)

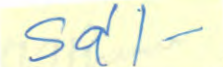
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
I	Jaswinder Singh	Advocate	Petitioner	
	ABHISHEK MISHRA	Advocate	Respondant	

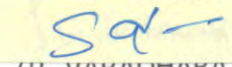
ORDER

During the course of the arguments it has been pointed out by the learned counsel for both the parties that proceedings in Hon'ble Delhi High Court u/s 433 of Companies Act, 1956 are pending. Likewise proceedings before the DRT2, Delhi are also pending which are at the stage of filing written statement by the respondent.

In view of the above we direct both the parties to prepare a synopsis of the proceedings pending at any forum including the High Court and DRT along with the interlocutory order, if any, passed by any of the forums to facilitate the hearing of the present matter. The needful shall be done within four weeks.

List on 17.04.2017.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(R. VARADHARAJAN)  
MEMBER (J)